

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 106

CP (IB) No. 165/Chd/Hry/2023

IN THE MATTER OF:

**Shobhana Gupta (Personal Guarantor ... Petitioner
of Gupta Exim (India) Pvt. Ltd.)**

Under Section: 94(1), IBC 2016

Order delivered on 02.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

**For the Petitioner- : Ms. Divya Sharma, Advocate.
Personal Guarantor**

For the RP : Mr. Vishav Bharti Gupta, Advocate.

For the creditors : None.

ORDER

The compliance affidavit has been filed vide Diary No.01785/3 dated 06.03.2024. The same is taken on record. None for the creditors. Objections to the report of the RP be filed within two weeks with a copy in advance to the counsel opposite failing which arguments will be heard on report itself. Response, thereto, if any, be filed one week thereafter with a copy in advance to the counsel opposite. List the matter on 09.05.2024.

Sd/-
(L.N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)